

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**NAVSAN GLASS INDUSTRIES LIMITED (IN CIRP)**  
**GLASS MANUFACTURING**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	Navsan Glass Industries Limited U26101MP2009PLC021885
2.	Address of the registered office	8-A, 3 <sup>rd</sup> Floor, Metro Plaza, E-5, Arera Colony, Bhopal, Madhya Pradesh, India, 462011.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No Asset available
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There are no operation started in the Company since inception
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules)of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: <a href="mailto:cirp.ngil@gmail.com">cirp.ngil@gmail.com</a> after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: <a href="mailto:cirp.ngil@gmail.com">cirp.ngil@gmail.com</a>
10.	Last date for receipt of expression of interest	25.06.2026
11.	Date of issue of provisional list of prospective resolution applicants	04.07.2026
12.	Last date for submission of objections to provisional list	09.07.2026
13.	Date of issue of final list of prospective resolution applicants	18.07.2026
14.	Date of issue of Information Memorandum,	18.07.2026

	evaluation matrix and request for resolution plans to prospective resolution applicants	
15.	Last date of submission of resolution plans	17.08.2026
16.	Process email id to submit Expression of Interest	cirp.ngil@gmail.com
17.	MSME Status	NO



Dhaval Jitendrakumar Mistry,

Resolution Professional of

Navsan Glass Industries Limited (in CIRP)

Regn No.: IBBI/IPA-001/IP-P-01853/2019 -2020/12849

AFA valid till 30-Jun-27

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle,

Navrangpura, Ahmedabad, Gujarat, 380009

Email – cadhavalmistry@yahoo.com

Date: 10.06.2026

Place: Ahmedabad





**MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED**  
 REGISTERED OFFICE: 4TH FLOOR,  
 NARAYAN CHAMBERS, BH. PATANG HOTEL,  
 ASHRAM ROAD, AHMEDABAD - 380 009.  
 CONTACT PERSON: MR. BHARAT J. BHATT, MOBILE NO.97141 99018.

**APPENDIX - IV-A  
 [SEE PROVISO TO RULE 8 (6)]  
 SALE NOTICE FOR SALE OF  
 IMMOVABLE PROPERTIES**

E-Auction Sale Notice of the Immovable Assets under the Securitization and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor i.e. MAS Rural Housing & Mortgage Finance Ltd. The physical possession of which has been taken by the authorized officer of MAS Rural Housing & Mortgage Finance Ltd. in the with a right to sale the same on "As is What is, As is Where is, and Whatever There is without any Recourse Basis" for realization of company's dues.

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
<b>Loan Account No. 6358</b> <b>1. GORDHAN CHIMANLAL SHAH (APPLICANT)</b> HAVING ADDRESS AT: GOKULNAGAR, SWAMINARAYAN TEMPLE, MAKANSAR, MORBI, GUJARAT - 363642 <b>ALSO AT:</b> FLAT NO. 102, ROYALKING APARTMENT, NAVRANG PARK, KHALIPLUR ROAD, JUNAGADH <b>2. HARIBEN GORDHANBHAI SHAH (APPLICANT)</b> HAVING ADDRESS AT: GOKULNAGAR, SWAMINARAYAN TEMPLE, MAKANSAR, MORBI, GUJARAT - 363642 <b>ALSO AT:</b> FLAT NO. 102, ROYALKING APARTMENT, NAVRANG PARK, KHALIPLUR ROAD, JUNAGADH <b>3. VISHALGIRI DILIPGIRI GOSWAMI (GUARANTOR)</b> HAVING ADDRESS AT: BLOCK - 50, ANAND, SIDHDHARTH NAGAR SOCIETY, B/H-PHARMACY, J OSHIPURA (VP), JUNAGADH, JUNAGADH, GUJARAT - 362001 <b>4. AMOUNT Rs. 3,90,259.00/- AS PER DEMAND NOTICE DATED 12.02.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.</b>	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO.102, FLOOR FIRST FLOOR, ADMEASURING ABOUT 33.63 SQ. MTRS. & CONSTRUCTION THEREON IN SCHEME KNOWN AS "ROYAL KING APARTMENT" SITUATED AT REVENUE SURVEY NO.48/4 PAIKI, AT.656-25, TA. JUNAGADH, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF JUNAGADH, STATE-GUJARAT. <b>BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST: FLAT NO.101, WEST: FLAT NO.103, NORTH: COMMON PASSAGE, MAIN DOORSOUTH: MARGIN THEN PLOT NO.04 BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST: F L A T NO.101, COMMON WALL, WEST: FLAT NO.103, COMMON WALL, NORTH: COMMON PASSAGE, MAIN DOOR OF FLAT, SOUTH: MARGIN SPACE, AFTER THAT PLOT NO.04</b> 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 6,87,000/- (RUPEES SIX LAKHS EIGHTY SEVEN THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 68,700/- (RUPEES SIXTY EIGHT THOUSAND SEVEN HUNDRED ONLY)

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
<b>Loan Account No. 7931</b> <b>1. SANJAY PERMESHVAR SHAH (APPLICANT)</b> HAVING ADDRESS AT: HOUSE NO. 6978, SHRIRAM NAGAR, PRABHAKAR CHAWL, NR. GALAXY BUILDING, POLICE COLONY, BOISAR, PALGHAR, THANE, MAHARASHTRA-401501 <b>ALSO AT:</b> FLAT NO.301, NIRMAL RESIDENCY, NR SAIDEEP RESIDENCY, JOLWA, KADODARA, SURAT, GUJARAT-394310 <b>2. NIHADEVI SANJAYKUMAR PANDEY (CO-APPLICANT)</b> HAVING ADDRESS AT: HOUSE NO. 6978, SHRIRAM NAGAR, PRABHAKAR CHAWL, NR. GALAXY BUILDING, POLICE COLONY, BOISAR, PALGHAR, THANE, MAHARASHTRA - 401501 <b>ALSO AT:</b> FLAT NO.301, NIRMAL RESIDENCY, NR SAIDEEP RESIDENCY, JOLWA, KADODARA, SURAT, GUJARAT-394310 <b>3. DILIP SUBHASHCHANDRA PANDEY (GUARANTOR)</b> HAVING ADDRESS AT: B-401, SHIV KAMAL RESIDENCY, NR. SAI DEEP SOCIETY, JOLWA, KADODARA, SURAT, GUJARAT - 394310 <b>4. AMOUNT Rs.8,18,409.00/- AS PER DEMAND NOTICE DATED 16.04.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.</b>	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF SAID LAND BEARING FLAT NO.301, THIRD FLOOR ADMEASURING 38.66 SQ. MTRS BUILTUP AREA) ADMEASURING 62.35 SQ. MTRS ALONG WITH UNDIVIDED SHARE LAND IN SCHEME KNOWN AS "NIRMAL RESIDENCY" SITUATED AT BLOCK NO.88/18 LAND KNOWN AS SAIDIP RESIDENCY PAIKI PLOT NO 244 TO 247 ADMEASURING 196.41 SQ MTRS. AT. JOLWA, TA. PALSANA, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF SURAT, STATE-GUJARAT. <b>BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST: FLAT NO.306, WEST: ROAD, NORTH: FLAT NO.302, SOUTH: ADJ. PROPERTY</b> <b>BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST: FLAT NO.306, WEST: ROAD, NORTH: FLAT NO.302, SOUTH: ADJ. PROPERTY</b> 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 8,05,000/- (RUPEES EIGHT LAKHS FIVE THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 80,500/- (RUPEES EIGHTY THOUSAND FIVE HUNDRED ONLY)

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
<b>Loan Account No. 9424</b> <b>1. AMIT SEN (APPLICANT)</b> HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 <b>2. RAMPRASAD (CO-APPLICANT)</b> HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 <b>3. PAPPI BAI (CO-APPLICANT)</b> HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 <b>4. SHIV SINGH (GUARANTOR)</b> HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 <b>4. AMOUNT Rs. 74,41,898.00/- AS PER DEMAND NOTICE DATED 09.01.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.</b>	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY HOUSE NO. 43 AREA 88.28 SQ. MTRS. PATWARI HALKA NO. 52, GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA M.P. - 473001, TOGETHER WITH ALL MOVABLES & RECEIVABLES, ALL EXISTING BUILDINGS AND STRUCTURES THEREON AND BUILDINGS AND STRUCTURES AS MAY BE ERRECTED / CONSTRUCTED THERE UPON ANY TIME FROM / AFTER THE DATE OF RESPECTIVE MORTGAGES AND ALL ADDITIONS THERETO AND ALL FIXTURES AND FURNITURE'S ATTACHED TO THE EARTH OR PERMANENTLY FASTENED TO ANYTHING ATTACHED TO THE EARTH, BOTH PRESENT AND FUTURE AND BOUNDED AS UNDER: <b>BOUNDED AS FOLLOWS: EAST: HOUSE OF KANHAIYALAL WEST: ROAD, NORTH: ROAD, SOUTH: HOUSE OF JAMNALAL</b> 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 11,87,000/- (RUPEES ELEVEN LAKHS EIGHTY SEVEN THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 1,18,700/- (RUPEES ONE LAKHS EIGHTEEN THOUSAND SEVEN HUNDRED ONLY)

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
<b>Loan Account No. 10360</b> <b>1. DILIPSINH GULABSINH DEVDA (APPLICANT)</b> HAVING ADDRESS AT: 451, DEVDAVAS, NALASAR, NALASAR, PALANPUR, BANASKANTHA, GUJARAT - 385210 <b>2. DURGABEN DILIPSINH DEVDA (CO-APPLICANT)</b> HAVING ADDRESS AT: 451, DEVDAVAS, NALASAR, NALASAR, PALANPUR, BANASKANTHA, GUJARAT - 385210 <b>3. BHARATKUMAR VINODCHANDRA JADAV (GUARANTOR)</b> HAVING ADDRESS AT: 0, JUNO JADAV VAS, NALASAR, NALASAR, VADGAM, BANASKANTHA, GUJARAT - 385210 <b>4. AMOUNT Rs.8,29,581.00/- AS PER DEMAND NOTICE DATED 31.01.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.</b>	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF NALASAR GRAM PANCHAYAT PROPERTY NO. 403 & MILKAT NO 449 ADMEASURING 97.58 SQ. MTRS. & CONSTRUCTION THEREON LAND SITUATED ON DEVDA VAS, AT NALASAR VILLAGE, TA. VADGAM, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF BANASKANTHA, STATE-GUJARAT. <b>BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST: ROAD, WEST: ROAD, NORTH: HOUSE OF LAXMANSINH DHIRAJI DEVDA, SOUTH: HOUSE OF HASMUKHSINH GULABSINH DEVDA</b> <b>BOUNDED AS FOLLOWS: AS PER SALE DEED EAST: ROAD, WEST: ROAD, NORTH: HOUSE OF LAXMANSINH DHIRAJI DEVDA, SOUTH: HOUSE OF HASMUKHSINH GULABSINH DEVDA</b> 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 11,11,000/- (RUPEES ELEVEN LAKHS ELEVEN THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 1,11,000/- (RUPEES ONE LAKHS ELEVEN THOUSAND ONE HUNDRED ONLY)

**STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002**  
 The borrowers / Guarantors are hereby notified to pay the sum as mentioned in the demand notice along with up to date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.  
 For further details terms and conditions of Sale, please refer to the link <https://sarfaesi.auctiontng.net> also available at MAS RURAL HOUSING & MORTGAGE FINANCE LTD. website i.e. [https://www.mrfml.com.in/sarfaesi\\_notices.html](https://www.mrfml.com.in/sarfaesi_notices.html)  
 Date: 11.06.2026, Place: Gujarat MAS RURAL HOUSING & MORTGAGE FINANCE LTD. Shri Bharat J. Bhatt, Authorized Officer

**India Shelter INDIA SHELTER FINANCE CORPORATION LTD.**  
 Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

Whereas, The Authorized Being The Authorized Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Surety Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property & Loan Account Number)	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. Of Demand Notice, Amount Due As On Demand Notice	Date Of Possession
<b>MRS. JYOTIKABEN THAKOR &amp; MR. ARVINDHAI THAKOR</b> Resides At: G. P. Milk Plot No. 2356/2, Indira Colony Opp. Rajkiva At-sarsa Ta-anand Guj-388365	All Pieces And Parcel Of Property Bearing Gram Panchayat Serial No. 5358 Milkat No. 2356/2 admeasuring 54.346 Sq.mtrs (land Area Admeasuring 585 Sq.ft) Construction Area Ground Floor 45.35 Sq.mtrs And First Floor 45.35 Sq.mtrs In The Scheme Known As Indira Colony Opp. Rajkiva At-sarsa Ta-anand Guj-388365 Boundary:- East-house Of Navinbhai Dhanabhai Thakor, West-aanganwadi, North-open Road, South-house Of Chhatrasinh Bhandatsinh Raj	Demand Notice: 11.04.2025, Rs. 7,29,133/- (Rupees Seven Lakh Twenty Nine Thousand One Hundred Thirty Three Only) Due As On 10.04.2025 Together With The Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	06.06.2026
<b>Mrs. Lilaben Karamshibhai Mundhava &amp; Mr. Karamshibhai Mundhava</b> Resides At: P. I. 10 Ratnadeep Park St 3 Nr Om Park, 3/22, Kothariya Main Road Rajkot Gujarat-360022	All Pieces And Parcel Of Immovable Property Being Residential Tenement Constructed On N. A Land Admeasuring 47.45 Sq.mtrs Of Plot No.10 Of The Area Known As Ratnadeep Park, street 3 Near Om Residency Kothariya Revenue Survey No.313, Situated At Village : Kothariya Of Sub District & Regi District Rajkot Gujarat-360022 Boundary:- North : Plot No.09 062533 & AP-10232102 (Rajkot Branch) South: Plot No.11 East: Plot No.27 West: Road	Demand Notice: 12.05.2025 Rs. 23,57,466/- (Rupees Twenty Three Lakh Fifty Seven Thousand Four Hundred Sixty Six Only) Due As On 10.05.2025 Together With The Interest From 11.05.2025 And Other Charges And Cost Till The Date Of The Payment	06.06.2026
<b>Mrs. Hansaben Bharatbhai Bheha &amp; Mr. Bharatbhai Bheha</b> Resides At: 116, Gujarat Housing Board, Nr. Ganesh Dairy Kothariya Rajkot Gujarat-360022	All Pieces And Parcel Of Immovable Property Comprising Of Residential House On Land Adm. 35.01 Sq.mtrs Of Unit No.118 Of Gujarat Housing Board 205-S & S Gujarat Housing Board Colony, Of Kothariya Main Road, Nr. Shiv Shakti Chowk, R. No.352, Palke Of Village Kothariya Ta & Regi District Rajkot Gujarat-360022 Land Area Admeasuring 35.01 Sq.mtrs Bounded With : North : Unit No.119, South : Unit No.117, East : Unit No.129, West: Road.	Demand Notice: 11.11.2025, Rs. 18,68,652/- (Rupees Eighteen Lakh Eight Thousand Six Hundred Fifty Two Only) Due As On 11.11.2025 Together With The Interest From 12.11.2025 And Other Charges And Cost Till The Date Of The Payment	06.06.2026

Place: GUJARAT Date: 11.06.2026 For India Shelter Finance Corporation Ltd (Authorized Officer) For Any Query, Please Contact Mr. Kishan Chauhan (+91 6354053032) & Mr. Ashish Bhatt (+91 7874110080)

**Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)**

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	<b>LOAN ACCOUNT NO. HLLJUN00566592</b> 1. SOLANKI KARSANBHAI ARASHIBHAI 2. SOLANKI KARIBEN KARSANBHAI	ALL THAT PIECES OR PARCELS OF LAND / PROPERTIES AS UNDER / TOGETHER WITH ALL THE PRESENT AND / OR FUTURE STRUCTURES, BUILDINGS, FURNITURE, FIXTURES, FITTINGS, STANDING AND / OR PLANT AND MACHINERY INSTALLED / TO BE INSTALLED AND / OR CONSTRUCTED / TO BE CONSTRUCTED THEREON AND ALL THE PRESENT AND / OR FUTURE RIGHTS, TITLE AND / OR INTERESTS OF MORTGAGE (S) THEREIN : ALL THAT RIGHT, TITLE AND INTEREST OF P. I. 10 RATNDEEP PARK ST 3 NR OM PARK, 3/22, KOTHARIYA MAIN ROAD, NR. SHIV SHAKTI CHOWK, R. NO.352, PALKE OF VILLAGE KOTHARIYA TA & REGI DISTRICT RAJKOT GUJARAT-360022 LAND AREA ADMEASURING 35.01 SQ. MTRS. BOUNDED WITH : NORTH : UNIT NO.119, SOUTH : UNIT NO.117, EAST : UNIT NO.129, WEST: ROAD.	06.05.2026	Rs. 32,48,812.22/- (Rupees Thirty Two Lakh Forty Eight Thousand Eight Hundred Twelve and Paise Twenty Two Only) as on 22.05.2026

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan account on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub-section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Sammaan Finservice Limited (Formerly known as Indiabulls Commercial Credit Ltd.) Authorized Officer

Place : JUNAGADH

**ASSET RECONSTRUCTION COMPANY (INDIA) LTD. (ARCIL)**  
 (Trustee of ARCIL-Trust-2025-011)  
 CIN No. - U65999MH2002PLC134884 Website: www.arcil.co.in  
 Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai-400028.  
 Tel. +91 226581300  
 Branch Office: Office No. 1008, 11th Floor, Westland Mall, Janakpuri District Centre, Janakpuri, New Delhi P.O. 110058 Ph: +91 011 4177 5206.

**POSSESSION NOTICE APPENDIX IV (RULE 8(1))**

Customer Name	Description of the Immovable Property	13(2) Notice Date : 03.07.2025
<b>SHAILENDRA MANGAJI THAKOR S/O W/O D/O MANGAJI RAMTULJI THAKOR, SONALBEN SHAILENDRABHAI THAKOR S/O W/O D/O SHAILENDRA MANGAJI THAKOR, Loan Account No. 109189</b>	ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING COMPRISED IN ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEING GRAM PANCHAYAT MILKAT NO. 22, TOGETHER WITH CONSTRUCTION STANDING THEREON OF MAJEE VAVOL, TALUKA GANDHINAGAR IN THE DISTRICT OF GANDHINAGAR AND SUB DISTRICT OF GANDHINAGAR, WITHIN THE STATE OF GUJARAT THE SAID PROPERTY BOUNDED AS UNDER, BOUNDED BY- ON OR TOWARDS THE EAST BY: PUBLIC ROAD, ON OR TOWARDS THE WEST BY: HOUSE OF MAHOTJI UDJAI, ON OR TOWARDS THE NORTH BY: HOUSE OF BACHUJI MANGAJI, ON OR TOWARDS THE SOUTH BY: HOUSE OF KALPESHJI JESANGJI.	Notice Amt.: Rs. 1572130/- Possession Date: 08-June-2026 Location: Vavol, Gujarat Possession Type: Symbolic
<b>CHANDUBHA MAFATSINH JADAV S/O W/O D/O MAFATSINH JADAV R. A. RAMLAL B. E. N. CHANDUSINH JADAV S/O W/O D/O CHANDUBHA MAFATSINH JADAV, HARPALSINH ADERAJISINH JADAV S/O W/O D/O ADERAJISINH JADAV Loan Account No. 112569</b>	ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING COMPRISED IN ALL THAT PIECE AND PARCEL OF FREEHOLD IMMOVABLE GAMTAL PROPERTY BEING A RESIDENTIAL MILKAT NO.294 OF THAKORVAS, WHICH IS SITUATED IN SR.NO.294 OF SAMANUNA, TA. DEESA & DIST. BANASKANTHA, WITHIN THE STATE OF GUJARAT THE SAID PROPERTY BOUNDED AS UNDER, ADMEASURING 416.00 SQ. FEET (38.66 SQ. MTRS), BOUNDED BY- ON OR TOWARDS THE EAST BY: OPEN PLOT, ON OR TOWARDS THE WEST BY: ROAD, ON OR TOWARDS THE NORTH BY: OPEN PLOT, ON OR TOWARDS THE SOUTH BY: HOUSE OF JAGATSINH DALPATISINH JADAV.	13(2) Notice Date : 03.07.2025 Notice Amt.: Rs. 966087/- Possession Date: 08-June-2026 Location: Samau Navavav, Gujarat Possession Type: Symbolic

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the said Rules, on above mentioned dates. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of the ASSET RECONSTRUCTION COMPANY (INDIA) LTD. (ARCIL) (Trustee of ARCIL-Trust-2025-011) for an amount of notices mentioned above and interest thereon together with expenses and charges etc. less amount paid, if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 10-06-2026 Authorized Officer, Asset Reconstruction Company (India) Ltd. (Arcil)

**VISTAAR FINANCE**  
 Vistara Financial Services Private Limited  
 Registered Office at Plot No. 59 & 60-23, 22nd Cross, 29th Main, BTM Layout Stage 2, Bengaluru-560076  
 Branch Office: RK Empire, Office No. -325, 3rd floor, Nr. Mavdi Circle, 150 FIT RING ROAD, rajkot, PIN - 360004 Gujarat

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagor (s) / Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Vistara Financial Services Private Limited under the SARFAESI Act 2002 and in exercise of powers conferred under section 13(12) read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the SARFAESI Act 2002. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 12-07-2026 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://sarfaesi.auctiontng.net>

1. Name of borrower, co-borrower, Mortgagor, 2. Account No	Descriptions of the property/Properties	A) Demand Notice Date- 26.05-2025 B) Possession date: 18-08-2025 C) Outstanding Balance as per Demand Notice: Rs. 20,86,066.76/-	1. Reserve Price, 2. Earnest Money Deposit (EMD) 3. Bid Incremental Amount	1. Date and Time of E-Auction
<b>1. Mr/Mrs VINODBHAI TULASIBHAI RATHOD</b> <b>2. Mr/Mrs SHILPABEN VINODBHAI RATHOD</b> Account No. 00605BML01628	All the piece and parcel of the immovable property Description of all the piece and parcel of the property being residential House constructed on N/A Land adm. 64.036 sq. mtrs. Of division No 38 plot no. 3, palke of Gondal survey No. 4604 of sheet no. 199 of city survey Ward no. 2 situated at Gondal Revenue survey No. 364 palke of within the limit of Gondal Municipality in the sub. District Gondal & Regi. Dist. Rajkot within the following boundaries East by: 3-05 Mtrs. Internal road; West by: City survey no. 4605 (Plot No. 2), North by: Division no. 3/9, South by: Division no. 3/7		Reserve Price Rs. 16,20,400/- Earnest Money Deposit (EMD) : Rs. 1,62,040/- Bid Incremental Amount:- Rs. 5,000/-	Date and Time of E-Auction 12-07-2026 at 11:30 AM to 12:30 PM (with unlimited extension of 5 min each)

1. All interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontng.net> & [www.vistaarfinance.com](http://www.vistaarfinance.com) For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. e-Procurement Technologies Ltd., Contact Mr. Ram Sharma Contact number: 8000223297 / 079-61813 6803. email id: ramprasad@auctiontng.net, support@auctiontng.net  
 2. For further details on terms and conditions please visit <https://sarfaesi.auctiontng.net> & [www.vistaarfinance.com](http://www.vistaarfinance.com) to take part in e-auction.  
 3. Encumbrance: No such information known to the best of the knowledge of Authorized officer. The bidders are requested to do their own due diligence  
 4. EMD Remittance Deposit Through Vistara Financial Services Pvt Ltd to the credit of Account No915030002126946, Axis Bank Ltd., IFSC Code UTIB0001541  
 5. For further details and queries, inspection of property, please contact Concerned official of Vistara Financial Services Private Limited. This notice should also be considered as 30 days' notice to Borrower / Co-Borrower / Mortgagor (s) / Guarantor (s) under Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rule-2002  
 Date: 11.06.2026 Place: GUJARAT Sd/- Authorized Officer, Vistara Financial Services Private Limited

**SITAARA HOUSING FINANCE LTD**  
 (Formerly known as Sewa Grih Rin Ltd)  
 Registered office: 1st Floor, 216C-12, Old No. C-12, Plot No. 13-B, Gurugram Pura, Laxmi Nagar, Delhi-110092 - Delhi - India

**RULE-8(1) POSSESSION NOTICE (For Immovable Property)**

Whereas, The undersigned being the Authorized officer of the Sitaara Housing Finance Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-Borrower/Guarantor to repay the amount mentioned in the notice and further interest within 60 days from the date of receipt of the said notice. The Borrowers/Co-Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-Borrower/ Guarantor and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Sitaara Housing Finance Ltd for below mentioned outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower/ Co-Borrower/Guarantor/LAH	Outstanding Amount (Rs.)	Date of Demand Notice	Description of the Immovable Property
<b>1) Mrs. Chamar Deepikaben W/o Netwarbhai</b> <b>2) Mr. Chamar Netwarbhai S/o Netwarbhai</b> Both Add.: H. No. 995, Pahadiya Sabarkantha Eloi, Gujarat-383220 <b>Both Add. 2: 10/652, Eloi, Himmatnagar, Sabarkantha Gujarat-383220</b>	₹ 5,64,315.43 (Rs. Five Lakh Four Thousand Three Hundred Fifteen and Fourty Three Paise Only)	28.03.2026	Property No. 10/652, Eloi, Himmatnagar, Sabarkantha Gujarat-383220 Boundaries of Mortgaged Property: East: Residence of Ishwarbhai Chamar, West: Residence of Mohabbat Chamar, North: Road, South: Residence of Manilal Chamar
<b>3) Mr. Rameshbhai Sabarkantha Rathore S/o Sabarkantha Rathore</b> Add. 1: Eklara, Sabarkantha, Gujarat-383225 Loan No.: HJCP00000506976	₹ 1,00,000.00 (Rupees One Lakh Only)	09.06.2026	Residence of Manilal Chamar

Place : GUJARAT Date : 09.06.2026 Authorized Officer, Sitaara Housing Finance Ltd. (Formerly known as Sewa Grih Rin Ltd)

**Bank of Baroda**  
 GEZIA BRANCH : Shantivan Flats, K Road, Vavol, Gandhinagar-382016, Ph.

